

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulation, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF LK PROPERTIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate person	LK PROPERTIES PRIVATE LIMITED
2.	Date of incorporation of corporate person	30/09/2004
3.	Authority under which corporate person is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana, MCA.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2004PTC129556
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No. 1, DDA Flat, Jai Dev Park, Punjabi Bagh, Delhi-110026
6.	Liquidation commencement date in respect of corporate person	28th December, 2024
7.	Name, Address, e-mail, Telephone number and registration number of the liquidator	IP Rajesh Kumar Sinha Add.:1004 (10 th Floor), Pragati Tower, Rajendra Place, New Delhi-110008 Email ID : liquidatorlkp@gmail.com Contact: 9810454261, 011-42415448 Registration No : IBBI/IPA-002/IP-N00385/2017-2018/11155
8.	Last date for submission of claims	27 th January, 2025

Notice is hereby given that **LK PROPERTIES PRIVATE LIMITED** has commenced voluntary liquidation on **28/12/2024**.

The stakeholders of **LK PROPERTIES PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **27th January, 2025** to the liquidator at the address mentioned above against item No. 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

The relevant Form can be obtained from the website of the IBBI i.e. <https://ibbi.gov.in/>

Submission of false or misleading proofs of claim shall attract penalties.

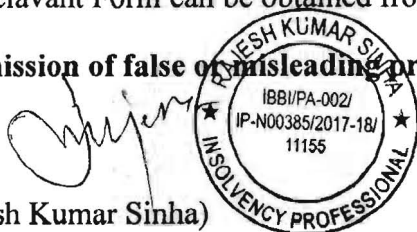
(Rajesh Kumar Sinha)

Liquidator, In the matter of **LK PROPERTIES PRIVATE LIMITED**

AFA Cert. No. and validity: AA2/11155/02/080125/203203, valid up to 08.01.2025

Date: 01.01.2025

Place: New Delhi



FINANCIAL EXPRESS

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
LK PROPERTIES PRIVATE LIMITED

1. Name of Corporate Person	LK PROPERTIES PRIVATE LIMITED
2. Date of incorporation of Corporate Person	30/09/2004
3. Authority under which Corporate Person is incorporated/registered	Registrar of Companies, NCT of Delhi & Haryana, MCA.
4. Corporate identity number of Corporate Person	U45201DL2004PTC129556
5. Address of the registered Office and Principal office (If any) of Corporate Person	Flat No. 1, DDA Flat, Jai Dev Park, Punjabi Bagh, Delhi-110026
6. Liquidation commencement date of Corporate Person	28th December, 2024
7. Name, address, email address, telephone number and the registration number of the Liquidator	IP Rajesh Kumar Sinha Add.: 1004 (10th Floor), Pragati Tower, Rajendra Place, New Delhi-110008 Email : liquidatoripk@gmail.com Contact : 9810454281, 011-42415448 Regn. No : IBB/PA-002/IP-N00385/2017-2018/11155
8. Last date for submission of claims	27th January, 2025

Notice is hereby given that LK PROPERTIES PRIVATE LIMITED has commenced voluntary liquidation on 28/12/2024.

The stakeholders of LK PROPERTIES PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 27th January, 2025 to the liquidator at the address mentioned above against item No. 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

The relevant Form can be obtained from the website of the IBB, i.e. <https://ibbi.gov.in/>
Submission of false or misleading proofs of claim shall attract penalties.

Date: 01.01.2025
Place: New Delhi
Liquidator, LK PROPERTIES PRIVATE LIMITED
Regn. No : IBB/PA-002/IP-N00385/2017-2018/11155
AFA Cert. No.: AA2/11155/02/080125/203203 | AFA Valid upto: 09.01.2025

NEW DELHI MAIN BRANCH
G-41, Connaught Circus, New Delhi 110 001
Phone: 23712156, 23712162, 23712164

APPENDIX-IV [Rule - 8(1)] POSSESSION NOTICE
(For immovable property)

Whereas, The undersigned being the Authorized Officer of the Indian Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 21.10.2024 calling upon the borrower M/s Raj Steels (Prop: Mr. Ashok Kumar Aggarwal) with our New Delhi Main Branch to repay the amount mentioned in the notice being Rs. 7,25,29,009/- (Rupees Seven Crore Twenty-Five Lakh Twenty-Nine Thousand Nine only) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with Rule 8 and 9 of the said rules on this 27th day of December of the year 2024

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for an amount of Rs 7,25,29,009.00/- (Rupees Seven Crore Twenty-Five Lakh Twenty-Nine Thousand Nine Only) and interest thereon.

"We draw attention to the provisions of Section 13(8) of the SARFAESI Act and the Rules framed there under which deals with your rights of redemption over the securities"



Recovery Section, Circle Office, 7th Floor, Ansal Towers, 38, Nehru Place,
New Delhi - 110019 Phone No. 011-26292604; 26419921

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described movable / immovable property mortgaged/hypothecated charged to the Secured Creditor, taken by the Authorised Officer of the Canara Bank, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on below mentioned dates through E-Auction under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) & 9 of the Security Interest (Enforcement) Rules, 2002
For detailed terms and conditions of the sale please refer the link "E-Auction" provided in provider <https://baanknet.com/> (M/s PSB Alliance Pvt. Ltd), (Contact No. 8291220220, Email:- Support.BAANKNET@psballiance.com, [www.baanknet.com](https://baanknet.com/), EMD amount of 10% of the Reserve Price is to be deposited in E-Wallet of M/s PSB Alliance Private Limited (<https://baanknet.com/>) portal directly or by generating the Challan therein to deposit the account details as mentioned in the said challan.

Sr. No.	Name of the Branch	Borrower / Guarantors / Mortgagor Name & Address	Details of movable/immovable property and status of possession	Total Dues	a. Reserve Price (Rs) b. EMD (Rs) c. Incremental Bid (Rs) d. Date of Notice	Date & Time of Auction (With unlimited extensions of 5 minutes duration each)	Last T
1	Recovery Section, South Delhi Regional Office	1. M/s Biotrends India Private Limited (borrower), Directors- Sh Indranil Das And Smt Archana Das, 13-d, 13th Floor, Atmaram House-1, Tolstoy Marg, New Delhi- 110001 Also at: Flat No. 7B, Pocket- 6 MIG Flats Mayur Vihar, Phase- 3, Vasundhara Enclave, New Delhi- 110096 Also at: 64/2 Vill-Vanseti, Baska Ramessara Road, Taluk- Halol, Dist. Panchmahals, Gujarat- 389350, 2. Shri Indranil Das (mortgagor And Guarantor), 15162 Ais Advantage 2, Dr Shushila Nayar Road, Indrapuram, Opp Windsor Park Ghaziabad, Uttar Pradesh- 201014 Also at: 17B2, 17th Floor, Brook Residential Tower, Hilland Park, Chak Garia, P.S. Purba Jadavpur, Kolkata- 700075, 3. Smt Archana Das (mortgagor And Guarantor) W/o Sh Indranil Das, 15162 ATS Advantage 2, Dr Shushila Nayar Road, Indrapuram, Opp Windsor Park Ghaziabad, Uttar Pradesh- 201014 Also at: 17B2, 17th Floor, Brook Residential Tower, Hilland Park, Chak Garia, P.S. Purba Jadavpur, Kolkata- 700075	Residential Flat situated at 17B2, 17th Floor of the Brook Residential Tower constructed at Hilland Park, Chak Garia, P.S. Purba Jadavpur, Kolkata- 700075, Boundaries: North: 12m wide common road, South: Boundary wall of Hilland park and beyond that the land allotted by the vendor to rehabilitated person, East: 10m wide common between the Baitalk Housing Co operative Society Ltd and Hilland Park, West: Boundary Wall of Hilland Park and beyond that the Mangalik Housing Cooperative Society Ltd. (Property is under Symbolic Possession of the Bank)	Rs. 54,70,370.21 include interest up to 28.06.2024 plus further interest at applicable rate from 29.06.2024 along with expenses, other charges, etc.	a. 99,00,000/- b. 9,90,000/- c. 1,00,000/- d. 31-12-2024	18-01-2025 between 12:30 PM to 01:30 PM	17. T

Intending bidders may contact for properties during office hours on any working day for other details and inspection of properties.

Date : 31-12-2024, Place : New Delhi



बैंक ऑफ महाराष्ट्र
Bank of Maharashtra

Dehradun Zonal Office,
1072, Ashirwad Tower, 2nd Floor,
Ballapur Road, Sunder
Vihar, Chakrata Road,
Dehradun - 248001
E-mail : gad_ddn@mahabank.co.in

PREMISES REQUIRED ON RENT

Bank of Maharashtra invites offers from owners/POA holders of premises strictly having permission from Local/Govt. authority for commercial activities for its branch.

Approx. Carpet Area of Premises Area:	Location
1 900-1300 sqft	Kankhal, Haridwar
2	Devpura, Haridwar

The proposed premises should be at ground floor (with sufficient parking place) on lease rent basis for opening a branch along with ATM room with separate entrance. The premises should have adequate power load and provision of other infrastructural requirements as per Bank's requirements and specifications. The premises should be ready for possession or to be ready within 10-15 days as per Bank's requirement. The interested parties/ persons should submit their offers on the Bank's prescribed formats. The "Technical Bid" and "Commercial Bid" to be kept in two separate sealed envelopes. These 2 envelopes shall be placed in a common sealed cover super scribed as "Offer for commercial premises- " for above branches" should reach upto 04.00 PM on 08.01.2025 in the office of Zonal Manager, Bank of Maharashtra, at 1072, Ashirwad Tower, 2nd Floor, Ballapur Road Sunder Vihar Dehradun. These formats is to be downloaded from Bank's website www.bankofmaharashtra.in under "Tender" section along with this tender advertisement. The Bank reserves the right to cancel/reject any offer without assigning the reason thereof. No

Form No. URC-2
Advertisement giving notice about registration under Part I of Chapter XXI

[Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application has been made to the Registrar at Registrar of companies, Delhi, that GKS Enterprises LLP a Limited Liability partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares, with the name GKS Enterprises Private Limited.

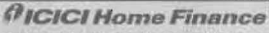
2. The principal objects of the company are as follows:

To carry on the business of trading, import-export, transporting, storing, developing, promoting, marketing or supplying, electrical instruments, electrical or non-electrical gadget dealing in all types of goods & work contract etc.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at S-48, Basement, Janta Market Rajouri Garden, and New Delhi 110027

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Center

SYMBOLIC POSSESSION NOTICE



Registered Office: ICICI Bank Towers, Bandra (East), Mumbai- 400051

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Branch Office: Ground floor, 104/438, P. Road, Sisamou, Rambagh Chauraha, Kanpur

Whereas The undersigned being the Authorized Officer of ICICI Home Finance Company L Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) notices upon the borrowers mentioned below, to repay the amount mentioned in the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower the undersigned has taken possession of the property described herein below in exercise under Section 13(4) of the said Act read with Rule 8 of the said rules on the below in particular and the public in general is hereby cautioned not to deal with the property will be subject to the charge of ICICI Home Finance Company Limited. The Borrower's attention is invited to provisions of sub-section (8) of section 13 available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-borrower/ Loan Account Number	Description of property/ Date of Possession
1.	Sudesh Kumar (Borrower), Rinki, (Co-Borrower), LHKAN00001404567	0 Plot Part Of No 452mi Behind Gas Godown Mauza Hansarigird Ward No 2 0 Jhansi Uttar Pradesh 284121 (Ref. LAN NO. LHKAN00001404567). Bounded By- North: Plot of Shabnam, South: Plot of Deegar, East: 7.62 Mtr. Wide Road, West: Nalathen Land of Deegar./ Date of Possession- 26-Dec-24
2.	Saiyed Rashid (Borrower), Nausheen(Co-Borrower), LHKAN00001386217	89/75 Pioneer Compound, Jajmau Kanpur Nagar 11 Kanpur Uttar Pradesh 208010 (Ref. LAN No. LHKAN00001386217). Bounded By- North: 6.70m Wide Road, South: Passage T/A Flat No. AC, East: 9.00m Wide Road, West: Flat No AA./ Date of Possession- 26-Dec-24

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice mortgaged properties will be sold on the expiry of 30 days from the date of publication of this notice under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

प्रपत्र सं. यूआरसी-2 अधिनियम के शीर्षक XXI के भाग 1 के अंतर्गत पंजीकरण के विषय में सूचना देने के लिये विज्ञापन

[कम्पनी अधिनियम, 2013 की धारा 374 (बी) तथा
कम्पनीज (पंजीकरण के लिए प्राधिकृत) नियमावली,
2014 के नियम 4(1) के अनुसार में]

1. एतद्वारा सूचित किया जाता है कि कम्पनी अधिनियम, 2013 की धारा 366 की उप धारा (2) के अनुपालन में दिल्ली में
रजिस्ट्रार के पास इस सूचना के पन्द्रह दिनों के बाद किन्तु तीस
दिनों की समाप्ति से पूर्व इस आशय का एक आवेदन प्रस्तुत
करने का प्रस्ताव है कि ब्यांकोला टेक्नोलॉजी एक्सप्रेस, एक
एलएनबी की शर्तों द्वारा एक कम्पनी लिमिटेड के रूप में कम्पनी
अधिनियम, 2013 के शीर्षक XXI भाग 1 के अंतर्गत पंजीकृत
की जाये।

2. कम्पनी के प्रमुख उद्देश्य इस प्रकार हैं: वित्तीय विकास,
संसाधन विकास, दूरसंचार, आईटी/सिस्टम इंटीग्रेशन, प्रतिष्ठान
संसाधन परामर्श, बैंक फायर अप्रूविंग ऑफ़ ग्राहकों के बैंकिंग
संघी सेवाएं उपलब्ध कराना तथा आईटी से संबंधित सभी प्रकार
के हार्डवेयर का व्यवसाय करना।

3. प्रस्तावित कम्पनी के कुलट मेमबरशिप तथा आईटीएस और
एसीएस की प्रति फॉर्म नं-303, आरबीएचए 8/2013, नवम्बर
3, घाट 2, पालम कोलोनी, एनए टिक्के रोड, पश्चिम
दिल्ली-110077 में कागज़ों में दर्ज है।

4. एतद्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को इस
आवेदन के प्रति कोई आपत्ति हो, तो उसके पंजीकृत कार्यालय में
कम्पनी की इसकी एक प्रति के साथ इस सूचना के प्रकाशन की
तिथि से इकट्ठा करने के दिनांक में अपने आवेदन के साथ
पंजीकरण केन्द्र (सीआरसी) भारतीय कॉर्पोरेट कार्य संस्थान
(आईआईसीए), प्लॉट नं. 6,7,8, सेक्टर 5, आईआईटी नगर,
निका गुडगांव (हरियाणा), पिन कोड-122050 में रजिस्ट्रार के
पास जमा करें।

आज दिनांक 1 जनवरी, 2025 को।

आवेदकों का नाम
1. सतीशजी मोहनजी
2. सुनीता कुमारी

"प्रपत्र सं. आईएनसी-28"
(कम्पनी (निगम) नियम, 2014 के नियम 30 के अनुसार में)
क्षेत्रीय निदेशक के समक्ष उत्तरी क्षेत्र, नई दिल्ली
कम्पनी अधिनियम, 2013 की धारा 13 की उपधारा
(4) अधिनियम, 2013 के साथ पूर्व और कम्पनी
(निगम) नियम, 2014 के नियम 30 के उपनियम
(5) के खंड (अ) के माफ़ में

प्रोजेक्ट फूड एण्ड बेवरेज प्राइवेट लिमिटेड
कम्पनी अधिनियम, 1956 के तहत जिसका पंजीकृत
कार्यालय : 48, चावला कॉम्प्लेक्स, 1/ए-215,
विकास मार्ग, शहरपुर, दिल्ली-110092 में स्थित है।
.....आवेदक
आम जनता को यह सूचना दी जाती है कि यह कम्पनी
क्षेत्रीय निदेशक के समक्ष कम्पनी अधिनियम, 2013 की
धारा 13 के अधीन आवेदन फाइल का प्रयास कर रही है
जिसमें कम्पनी का पंजीकृत कार्यालय, "राष्ट्रीय
राजधानी क्षेत्र दिल्ली" से "उत्तर प्रदेश राज्य" में स्थानांतरित
करने के लिए तारीख शुक्रवार 20 दिसम्बर, 2024 को
सुबह : 11:00 बजे आयोजित असाधारण साधारण
मैटिंग में पारित विशेष संकल्प के संदर्भ में कम्पनी के
मेमोरेण्डम ऑफ़ एसोसिएशन में संशोधन की मुहर की
मांग की गई है।

कम्पनी के पंजीकृत कार्यालय के प्रस्तावित स्थानांतरण
से यदि किसी व्यक्ति का हित प्रभावित होता है तो वह
व्यक्ति या तो निदेशक शिवालय प्रपत्र फाइल कर
एससीए-21 फॉर्मल (www.mca.gov.in) में शिकायत
दोज कर सकता है या एक राख पत्र जिसमें उनके
हित का प्रकार और उसके विशिष्ट का कारण उल्लिखित
हो, उनके कार्यालय में प्रस्तुत कर सकते हैं।

NOTICE

TATA ELXSI LTD.

Registered Office: ITPB Road, Whitefield, Bengaluru-560048

Notice is hereby given that the certificate(s) for the undermentioned securities of
the Company has/have lost misplaced and the holder(s) of the said securities/
applicant(s) has/have applied to the Company to issue duplicate certificate(s).
Any person who has a claim in respect of the said securities should lodge such
claim with the Company at its Registered Office with 15 days from this date, else the
Company will proceed to issue duplicate certificate(s) without further intimation.

Name of Holder(s)	Kind of Securities and face value	No. of Securities	Cert. No.	Distinctive Number(s)
Sat Pal Kaur	Equity, Rs. 10/-	100	42263	10194611-10194710

Name of holder(s) / Applicant(s)
Mrs. Sat Pal Kaur

Date: 01.01.2025
Place: Delhi

प्रावधान

सार्वजनिक घोषणा

(भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया)
विनियमन, 2017 के विनियम 14 के अधीन)

एलके प्रापर्टीज प्राइवेट लिमिटेड के हितधारकों के ध्यानाय

क्र.सं.	कॉर्पोरेट व्यक्ति का नाम	एलके प्रापर्टीज प्राइवेट लिमिटेड
1	कॉर्पोरेट व्यक्ति के निगम की तिथि	30 सितंबर, 2004
2	प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज, एनसीटी ऑफ दिल्ली और हरियाणा, एमसीए
3	कॉर्पोरेट व्यक्ति की कॉर्पोरेट पहचान संख्या	U45201DL2004PTC129556
4	कॉर्पोरेट व्यक्ति के रजिस्ट्रीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो तो) का पता	प्लॉट नंबर 1, डीडीए फ्लैट, जय देव पार्क, पंजाबी बाग, दिल्ली-110026
5	कॉर्पोरेट व्यक्ति का परिसमापन प्रारंभ होने की तिथि	28 दिसंबर 2024
6	परिसमापक का नाम, पता, ई-मेल पता, दूरभाष संख्या तथा पंजीकरण संख्या	आईपी राजेश कुमार सिन्हा पता: 1004 (10वीं मंजिल), प्रगत टॉवर, राजेंद्र प्लेस, नई दिल्ली-110008 ईमेल : liquidatorkp@gmail.com संपर्क : 9810454261, 011-42415448 पंजी. सं. : IBB/PA-002/IP-N00385/2017-2018/11155
7	दावे जमा करने की अन्तिम तिथि	27 जनवरी 2025

एतद्वारा सूचना दी जाती है कि एलके प्रापर्टीज प्राइवेट लिमिटेड ने 28 दिसंबर 2024 को स्वैच्छिक परिसमापन आरम्भ किया है।

एलके प्रापर्टीज प्राइवेट लिमिटेड के हितधारकों को एतद्वारा मद 7 के समुच्च उल्लिखित पत्र पर परिसमापक के पत्र 27 जनवरी 2025 को या इससे पूर्व अपने दावों के प्रमाण जमा करने के लिए कहा जाता है।

वित्तीय लेनदार केवल इलेक्ट्रॉनिक माध्यमों से ही अपने दावों के प्रमाण जमा करेंगे। अन्य सभी पक्षकार अपने दावों के प्रमाण व्यक्तिगत रूप से, एक द्वारा या इलेक्ट्रॉनिक साधनों द्वारा जमा कर सकते हैं।

संगति फॉर्म आईबीबीआई की वेबसाइट यानी <https://bbi.gov.in/> से प्राप्त किया जा सकता है।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता / -
राजेश कुमार सिन्हा
तिथि : 01 जनवरी 2025
स्थान : नई दिल्ली

परिसमापक, एलके प्रापर्टीज प्राइवेट लिमिटेड
पंजीकरण सं. : IBB/PA-002/IP-N00385/2017-2018/11155
एएफए प्रमाणपत्र संख्या: AA2/11155/02/080125/203203 | एएफए वैध: 8 जनवरी 2025 तक

प्रपत्र-जी

अभिरुचि की अभिव्यक्ति हेतु आमंत्रण

आक्टूगन बिजनेस फंड प्रमोटर्स प्राइवेट लिमिटेड कड़की, हरिद्वार, उत्तराखंड में रियल एस्टेट निर्माण / विकास आवासीय / वाणिज्यिक स्थान में परिचालन करता है।

भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली 2016 के विनियम 36ए (1) के अधीन

हेतु संदर्शित करने सूचना

न्यायालय श्रीमान जिला मजिस्ट्रेट महोदय, लखीमपुर-खीरी
नोटिस
वाद सं०-डी2024/10430002204

अंधारा-14 सरफेसी एक्ट, 2002

1. प्राधिकृत अधिकारी/एक्सिस बैंक शाखा गोमतीनगर एक्सटेंशन
लखनऊ 226001.....वादी

बनाम

1-मैसर्स मैलानी फिलिंग स्टेशन जरीये पार्टनर प्रो० श्रीमती
मुदुला शर्मा व श्री अमोल शर्मा निवासी मैलानी खीरी लखीमपुर
खीरी उ०प्र० 262803।

2. श्रीमती मुदुला शर्मा पत्नी श्री सुरेन्द्र शर्मा निवासी
ईदगाह वार्ड-12 मैलानी खीरी उ०प्र० 262803, पुराना
खसरा नं०-1105, नया खसरा नं०-1746 व 1747 ग्राम/

नं० मैलानी परगना/वार्ड-कुकरा, तहसील गोला जिला
खीरी उ०प्र० 262803।

3. श्री अमोल शर्मा पुत्र श्री सुरेन्द्र शर्मा निवासी
ईदगाह वार्ड-12 मैलानी खीरी उ०प्र० 262803, पुराना
खसरा नं०-1105, नया खसरा नं०-1746 व 1747 ग्राम/

नं० मैलानी परगना/वार्ड-कुकरा, तहसील गोला जिला
खीरी उ०प्र० 262803।

.....प्रतिवादीगण

एतद्वारा आपको नोटिस दी जाती है कि एक्सिस बैंक शाखा
गोमतीनगर एक्सटेंशन लखनऊ के प्राधिकृत अधिकारी द्वारा
अग्रहस्ताक्षरी के न्यायालय में याचिका प्रस्तुत करते हुये अवगत
कराया गया है कि आपको द्वारा उक्त बैंक के लिए गए ऋण का

भुगतान अनितक अदा नहीं किया गया है।
अतः आप दिनांक 07.01.2025 को समय प्रातः 10.00 बजे दिन में
अग्रहस्ताक्षरी के न्यायालय में उपस्थित होकर कारण स्पष्ट करें
कि क्यों न वित्तीय आस्तियों का प्रतिभूतिकरण और पूर्णगठन और

प्रतिभूति हित प्रवर्तन अधिनियम 2002 की धारा -14(1) के
अंतर्गत कार्यवाही करते हुये बैंक द्वारा प्रस्तुत अभिलेख में कथित
सम्पत्ति को कब्जे में लेकर बैंक को ऋण की अदायगी वसूली के

सम्बन्ध में दे दी जाये। यदि आप उक्त निर्धारित दिनांक व समय
पर अग्रहस्ताक्षरी के न्यायालय में उपस्थित नहीं होते तो समझा
जायेगा कि आपको कुछ नहीं कहना है और तदनुसार नियमानुसार

आदेश पारित कर दिय जायेंगे।

न्यायालय की आज्ञा से,
रीडर

जिला मजिस्ट्रेट/कलेक्टर लखीमपुर खीरी।



(Please scan this QR
code to view the Draft
Red Herring Prospectus)

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE, SELL OR OTHERWISE TRANSFER SECURITIES NOR IS IT A PROSPECTUS ANNOUNCEMENT. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY, IN CONNECTION WITH THE OFFERING OF EQUITY SHARES OF THE STOCK EXCHANGES (AS DEFINED IN THE DRHP) IN COMPLIANCE WITH CHAPTER II OF THE SEBI (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS").

PUBLIC ANNOUNCEMENT



ANTHEM BIOSCIENCES LIMITED

Our Company was originally incorporated as "Anthem Biosciences Private Limited" under the provisions of the Companies Act, 1956, pursuant to a certificate of incorporation dated 08.09.2015. Subsequently, our Company was converted from a private company to a public company, pursuant to a board resolution dated October 10, 2024 following which the name of our Company was changed to "Anthem Biosciences Limited" and upon conversion to public limited company was issued by the RoC on December 10, 2024. For further details in relation to the changes in the name and registered office of



यूको बैंक

अवल कार्यालय : कृष्णा प्लाजा C-2/6,
डी-ब्लॉक, गंगानगर, मयाना रोड, मेरठ (उ.प्र.)

सिक्क्योरिटी इन्वेंशन एवं रिकन्स्ट्रक्शन ऑफ फाइनेशियल असैट्स इन्फोर्सेमेंट ऑफ सिक्क्योरिटी इन्वेंशन
सिक्क्योरिटी इन्वेंशन (एनफोर्सेमेंट) नियम 2002 नियम 3 के साथ पढ़ते हुए अनुच्छेद धारा 13 (2) के अ
यूको बैंक ने सम्बन्धित ऋणी के नाम के सामने दर्शाये गए खातों में उसका नाम की गई ता
करने के लिए मांग नोटिस जारी किया था। ऋणियों/गारन्टियों द्वारा राशि अदा करने में असफल होने प
जाता है कि प्राधिकृत अधिकारी ने उक्त नियमों के नियम 8 के साथ पढ़ते हुए उक्त अधिनियम की धा
का प्रयोग करते हुए नीचे दी गयी सम्पत्तियों का कब्जा नीचे लिखी तिथि को ले लिया गया है।
जनसामान्य को सामान्य रूप से चेतावनी दी जाती है कि वे उक्त सम्पत्तियों के सम्बन्ध में किसी प्रकार
प्रकार का लेन-देन यूको बैंक, शाखा को देय राशि एवं उस पर अर्जित ब्याज के चार्ज के पूर्ण भु
(कर्जदार का ध्यान, प्रत्याभूत आस्तियों को छुड़ाने के लिए, उपलब्ध समय के संबंध में, अधिन
प्रावधान की ओर आकृष्ट किया जाता है)

क्र.सं.	शाखा, ऋणी का नाम	बंधक सम्पत्ति का विवरण
1.	शाखा: मेरठ कालिज श्री रवि सागर मैनी पुत्र श्री सरदार सिंह मैनी, सह-ऋणकर्ता श्रीमती मोना मैनी पत्नी रवि सागर मैनी	एक आवासीय प्लॉट केवल भूतल पर, नंबर जी-ए1 है, एक आवासीय खसरा नंबर 5790, 5795 और 5811, क्षेत्रफल 74.32 वर्ग मीटर, स्थित मालिक- श्रीमती मोना मैनी पत्नी रवि सागर मैनी, सीमायें:- पूर्व- अन्य की संपत्ति, उत्तर- अन्य की संपत्ति, पश्चिम- संपत्ति रास्ता। डिमांड नोटिस दिनांक: 16/10/2024, कब्जे की तिथि: 30/12/2024, बकाया: रुपये 26,71,487.67 प्लस ब्याज और अन्य शुल्क 30.07.2024 तक
2.	शाखा: सहारनपुर मैसर्स लियाकत बिसारत प्रोजेक्शन स्टोर (प्रोप्राइटर-लियाकत अली) और गारंटर श्री शौकत अली पुत्र श्री अब्दुल गफूर, ग्राम सड़क दूधली, सहारनपुर, यूपी।	व्यावसायिक एवं आवासीय सम्पत्ति के सभी भाग और पार्सल, क्षेत्रफल 25 के नाम, स्थित ग्राम सड़क दूधली, जिला सहारनपुर, उप-पंजीयक सहार 3-84, पृष्ठ संख्या 277, क्रमांक 1824, ए.डी. पुस्तक संख्या 1, जिल्द सं 1994 पर विधिवत पंजीकृत, सीमायें:- पूर्व-कविस्तान, उत्तर-मुनफैत चौड़ा, दक्षिण-लाम वंद का मकान। डिमांड नोटिस दिनांक: 05/09/2005, कब्जे की तिथि: 30/12/2024, बकाया: रुपये 3,60,295.00 प्लस ब्याज और अन्य शुल्क
3.	शाखा: सहारनपुर श्री अमित कुमार पुत्र रामपाल सिंह, अंबाला रोड, ग्राम सौराना, सरसावा, सहारनपुर, उत्तर प्रदेश-247232 एवं सह-आवेदक श्रीमती भारती देवी पत्नी अमित कुमार, अंबाला रोड, ग्राम सौराना, सरसावा, सहारनपुर, उत्तर प्रदेश-247232	आवासीय संपत्ति के सभी भाग और पार्सल, क्षेत्रफल 125.31 वर्ग मीटर, सि वाक आबादी मीहल्ला हजारा कस्बा सरसावा परगना और तहसील नकु पत्नी अमित कुमार के नाम, उप-पंजीयक सहारनपुर के कार्यालय में बुक नं. 11663 दिनांक 08.09.2015 के तहत विधिवत पंजीकृत। सीमायें:- संपत्ति, पश्चिम- रास्ता 15'-0" चौड़ा, दक्षिण- रामेश्वर और नरेश की संप डिमांड नोटिस दिनांक: 30/05/2024, कब्जे की तिथि: 30/12/2024, बकाया: रुपये 14,17,886.00 प्लस ब्याज और अन्य शुल्क

दिनांक 31.12.2024

स्थान: मेरठ